

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Jaipur, this the 18<sup>th</sup> December, 2008

**ORIGINAL APPLICATION NO. 455/2008**

**CORAM:**

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Jai Gopal aged about 50 years son of Late Shri Nanku Das, resident of 14, Type V Quarters, Nirman Vihar, Colony-2, Vidhyadhar Nagar, Jaipur. Presently working as Additional Director General, Press Information Bureau, Jaipur.

.....APPLICANT

(By Advocate: Mr.P.P. Mathur)

VERSUS

1. Union of India through Secretary, Ministry of Information & Broadcasting, 'A' Wing, 6<sup>th</sup> Floor, Shastri Bhawan, New Delhi.
2. The Director General, Directorate of Advertising and Visual Publicity Soochna Bhawan, Lodhi Road, New Delhi.

.....RESPONDENTS

(By Advocate: Mr.Kumar Gaurav proxy to Mr. T.P. Sharma)

**ORDER (ORAL)**

The applicant has filed this OA thereby praying that Memorandum of charge sheet dated 03.07.2007 (Annexure A/1) may be quashed. It may be relevant to state here that earlier the applicant has filed OA No. 404/2007 thereby challenging the aforesaid charge sheet dated 03.07.2007. The said OA was disposed by this Tribunal by making observation that the respondents/concerned competent authority shall conclude the inquiry expeditiously preferably within six months from the date of applicant approaching them. Accordingly, the applicant made a representation dated 14.12.2007 (Annexure A/3). The grievance of the applicant is that despite the observation made by this Tribunal and making the representation dated 14.12.2007, no action has been taken by the respondents in the matter.

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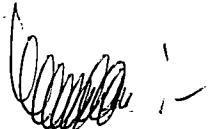
2. Notice of this application was given to the respondents. The respondents have filed reply, which is taken on record. In Para No. 4 of the reply to the interim relief, the respondents have stated that the inquiry against the applicant has since been completed and the report of the Inquiry Officer has been received in the Ministry on 20.10.2008, which report is under examination. According to the respondents, two months more time is required to pass appropriate order on the basis of the finding of the Inquiry Officer.

3. In view of this stand taken by the respondents in the reply affidavit, we are of the view that no order is required in the matter except that appropriate order on the basis of inquiry report shall be passed expeditiously and in any case not later than three months from today.

4. With these observations, the OA is disposed of with no order as to costs.

  
**(B.L. KHATRI)**  
**MEMBER (A)**

AHQ

  
**(M.L. CHAUHAN)**  
**MEMBER (J)**